

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 201
IA (CA) No. 21/JPR/2024
CP No. 13/241-242/JPR/2023
Under Section 241-242 of
Companies Act, 2013

In the matter of:

Anju Devi Jajoo & Anr.

...Petitioners

Versus

M/s Fine Marble & Minerals Pvt. Ltd. & Ors.

... Respondents

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

Present Through Video Conferencing: -

For the Petitioner : Vedant Agarwal, Adv.
Ayush Agarwal, Adv.
For the Respondent : Kartikeya Sharma, Adv.

ORDER

Heard Mr. Vedant Agarwal, Adv. along with Mr. Ayush Agarwal, Adv. appearing on behalf of the Petitioner. Mr. Kartikeya Sharma, Adv. appearing on behalf of the Respondent. Reply has been filed on behalf of R-1 to 4. Rejoinder, if any, may be filed within two weeks with advance copy to the other side. List the matter on 16.05.2024. **Interim order shall continue till the next date of hearing.**

IA (CA) No. 21/JPR/2024

The present application has been filed u/r 11 of NCLT Rules, 2016. Mr. Vedant Agarwal, Adv. appearing on behalf of the Applicant submits that he does not want to prosecute this application and withdraw the same. Permission granted. Hence, **IA (CA) No. 21/JPR/2024 is dismissed as withdrawn.**

Sdr

(Rajeev Mehrotra)
Technical Member

Sdr

(Deep Chandra Joshi)
Judicial Member

April 24, 2024

M.S.